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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 25th May, 2026***

+ W.P.(CRL) 1683/2026&CRL.M.A. 16869/2026
JAYANT

.....Petitioner

Through: Mr. Hardik Bedi, Mr. Sonu Chaudhary, Ms. Mansi Bidhuri, Proxy Counsel.

versus

STATE OF NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Sanjay Lao, SC (Crl) with ASI Adesh.

Respondent No.2 in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner seeks quashing of FIR No. 220/2025 dated 31.03.2025 registered at Police Station Paharganj for commission of offence under Section 281/125B, BNS 2023 (corresponding Sections 279/338 IPC) along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. The incident is of 29.03.2025 when respondent No.2 was going towards Karol Bagh on his bike. From the opposite side, one bike, which was being driven by a police official i.e. petitioner herein, came at a fast speed and, in a rash or negligent manner, which resulted in collision. Respondent No.2-Mr. Vijay Bahadur received grievous injuries on account of such accident.
3. When the matter was taken up by learned Presiding Officer, MACT-01



(Central) Tis Hazari Courts, Delhi on 17.12.2025, it was apprised that the matter had been amicably settled between petitioner and respondent No. 2 herein. It was also apprised that the Insurance Company had agreed to pay a total sum of Rs. 4,00,000/- to respondent No.2-Mr. Vijay Bahadur towards full and final settlement of claim of the injury which was sustained by him.

4. The fact of such settlement was reiterated before learned ACJM-01, Central on 13.01.2026.

5. Respondent No. 2 is present in Court and has been duly identified by IO. He submits that apology was tendered by the petitioner herein and, keeping in mind the overall facts, apology has been accepted and, therefore, he would have '*no objection*' if the FIR in question is quashed. His affidavit to such effect has also been placed on record. He also does not seek any compensation from the petitioner.

6. Keeping in mind the overall facts of the case and previous clean antecedents of petitioner and the fact that his apology has been duly accepted by respondent No. 2, no useful purpose would be served in continuing with the criminal proceedings emanating from the FIR in question.

7. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the FIR.

8. Consequently, to secure the ends of justice, FIR No. 220/2025 dated 31.03.2025 registered at Police Station Paharganj for commission of offence under Section 281/125B, BNS 2023 (corresponding Sections 279/338 IPC), along with all consequential proceedings arising therefrom, is quashed.

9. Original affidavits of the parties shall be submitted before the learned Trial Court on the next date of hearing i.e. 18.07.2026.



10. The petition stands disposed of in aforesaid terms.
11. Pending applications also stand disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

MAY 25, 2026/sw/pb